

RCA No. 61739/16
Vishnu Dutt Sharma Vs. Jagdish Sehgal & Ors.

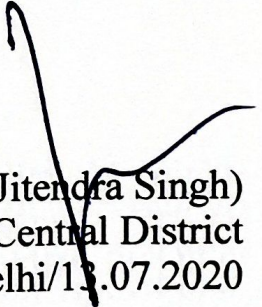
13.07.2020

Present: Shri Rakesh Kumar Sharma, ld. counsel for plaintiff (**presence secured through electronic mode**).
None for respondents.

The matter is fixed for arguments on the application under Order XLI Rule 27 CPC for permission to lead additional evidence.

Ld. counsel for appellant requests for an adjournment as he is not prepared for addressing arguments today. On the other hand, the court staff informs that contact numbers of ld. counsel for respondents/ respondents are not available on judicial record and therefore, contact with them could not be established. In view of the same, the matter stands adjourned.

In view of above, be listed for arguments on the aforesaid application on **20.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/13.07.2020

13.07.2020

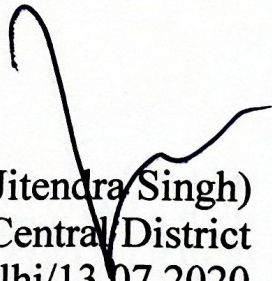
Present: None for plaintiff.

Shri P.P. Ahuja, ld. counsel for defendant (**presence secured through electronic mode**).

The matter is fixed for arguments on two applications: one application under Order VII Rule 17 CPC filed on behalf of plaintiff and another under Order VII Rule 11 CPC filed on behalf of defendant.

Ld. counsel for defendant seeks an adjournment as he is not prepared to address arguments today. On the other hand, the court staff informs that despite efforts, contact with ld. counsel for plaintiff could not be established. In view of the same, the matter stands adjourned.

Be listed for arguments on the aforesaid applications on **20.11.2020**. Longer date is given as presently this court is dealing with more than 1900 cases.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/13.07.2020

CS No. 6680/18
Mohd. Sufian Vs. Raisuddin @ Chand

13.07.2020

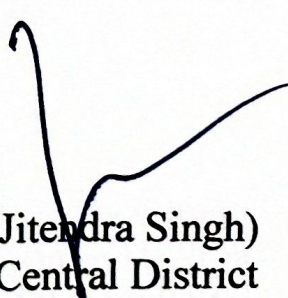
Present: None for plaintiff.

Shri Satya Prakash, ld. counsel for defendant (**presence secured through electronic mode**).

The matter is fixed for admission-denial of documents and framing of issues.

Ld. counsel for defendant requests that the matter may be adjourned after 3-4 months as he being 80 years old not familiar with video conferencing. On the other hand, the court staff informs that contact number of ld. counsel for plaintiff/ plaintiff is not available on judicial record and therefore, contact with them could not be established. In view of the same, the matter stands adjourned.

In view of above, be listed for admission-denial of documents and framing of issues on **20.11.2020**.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/13.07.2020

CS No. 6679/18
Mohd. Zeeshan Vs. Raisuddin @ Chand

13.07.2020

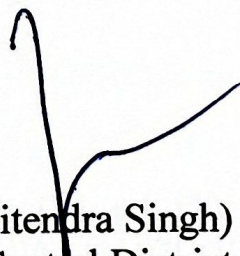
Present: None for plaintiff.

Shri Satya Prakash, ld. counsel for defendant (**presence secured through electronic mode**).

The matter is fixed for admission-denial of documents and framing of issues.

Ld. counsel for defendant requests that the matter may be adjourned after 3-4 months as he being 80 years old not familiar with video conferencing. On the other hand, the court staff informs that contact number of ld. counsel for plaintiff/ plaintiff is not available on judicial record and therefore, contact with them could not be established. In view of the same, the matter stands adjourned.

In view of above, be listed for admission-denial of documents and framing of issues on **20.11.2020**.


(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/13.07.2020

13.07.2020

Present: Shri Awijit Paliwal and Ms. Meenakshi Joshi, Id. Counsels for applicants/ defendants **(presence secured through video conferencing).**

None for plaintiffs.

The matter is fixed for consideration on the application moved under Section 151 CPC on behalf of defendants for taking possession of the suit property jointly alongwith plaintiffs in terms of judgment dated 22.10.2018.

Record reveals that no objection by way of two separate affidavits dated 09.07.2020 of plaintiff nos. 1 and 2 received through official court e-mail ID.

It is submitted by Id. counsel for the defendants that as per telephonic message, Id. counsel for plaintiffs has been infected with corona virus and therefore, he is unable to attend the court proceedings today. Id. counsel for defendants also requests that notice of the aforesaid application may be issued to the plaintiffs and their counsel. He is ready and willing to furnish the mobile numbers and e-mail IDs of plaintiffs as well as their counsel before next date of hearing.

In view of the above, issues notice of the aforesaid application to the plaintiffs/their counsels through electronic mode, subject to furnishing of mobile numbers and e-mail IDs of plaintiffs as well as their counsel. In case of any compromise between the parties is arrived at, the parties are at liberty to file Compromise Deed before next date of hearing through electronic mode.

Be listed for consideration on the aforesaid application on **28.07.2020 at 12.30 PM** through video conferencing or physically if suspension of physical working is revoked.

(Jitendra Singh)
ADJ-06, Central District
THC, Delhi/13.07.2020